

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 901/1993

Date of decision: 29.09.1993

Shri Vishnu Dutt Sharma & Others

...Petitioners

Versus

Union of India & Others

...Respondents

For the Petitioners

...Shri Ashok Agarwal, Counsel

For the Respondents

...Ms. Protima Mittal, proxy counsel  
for Shri K.C. Mittal, Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)  
(of the Bench delivered by Hon'ble Mr.  
Justice S.K. Dhaon, Vice-Chairman)

We have before us 4 petitioners. The common relief claimed by them is that their services may be regularised by the respondents.

2. A counter-affidavit has been filed on behalf of the respondents. In it, the material averments are these:

The services of petitioner Nos. 3 and 4 have been regularised. The petitioner No.2 will be put to trade test in November, 1993. If he succeeds, his services will be regularised. The petitioner No.1 underwent a test, but he failed.

3. We have no doubt that if the petitioner No.2 succeeds in the trade test he will be regularised soon after the declaration of the result. We direct that the petitioner No.1 shall be given three more chances to appear in the trade test. Likewise, we make it clear that if the petitioner No.2 fails in the trade test,

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he will be given 3 more chances.

4. It is stated at the Bar on behalf of the respondents that a trade test is scheduled to be held in November, 1993. Learned counsel for the respondents has very fairly stated that petitioner Nos. 1 and 2 will be given a chance to appear in that trade test.

5. With these directions, this application is disposed of finally but without any order as to costs.

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(B.N. DHOUNDIYAL)  
MEMBER (A)  
29.09.1993

*May*  
(S.K. DHAON)  
VICE CHAIRMAN  
29.09.1993

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